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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OSA.486/90

Date of Order : 10-6-1993

BETWEEN:

Dr.V.Jayapal Reddy

.. Applicant.

A N D

1. Union of India rep. by
the Secretary, Ministry of
Health & Family Welfare,
New Delhi.

2. The Director, Central Govt.
Health Scheme, Nirman Bhavan,
New Delhi.

3. The Additional Director,
Central Govt. Health Scheme,
Bakargam, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. K. S. R. Anjaneyulu

Counsel for the Respondents

.. Mr. N. V. Ravinder

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

: 3 :

Copy to:-

1. Secretary, Ministry of Health & Family Welfare, Union of India, New Delhi.
2. The Director, Central Govt. Health Scheme, Nirman Bhavan, New Delhi.
3. The Additional Director, Central Govt. Health Scheme, Bakaram, Hyd.
4. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramamurthy, address Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

SEERI-7-1

(27)

Heard Mr.K.S.R.Anjaneyulu, for the applicant and Mr.N.V.Ramana, for the respondents.

The prayer in this OA is for setting aside the order dt.18-6-90 purporting to terminate the service of the applicant and for a direction to reinstate him as Medical Officer in one of the existing vacancies and further to regularise the services in consultation with UPSC.

Mr.K.S.R.Anjaneyulu now submits that after the application was filed, the applicant was allowed to continue in service and, that in consultation with UPSC his services were regularised w.e.f. 22-2-1993. In view of the action taken by the respondents the OA has now become infructuous.

In view of the afore-stated the application is dismissed as ^{out of} infructuous with _{order} as to costs.

T - C —————
(T.CHANDRASEKHARA REDDY)

Member (Jud1.)

————— 65
(A. B. GORTHI)
Member (Admn.)

Dated: 16th June, 1993.

(DICTATED IN OPEN COURT)

823/673
Deputy Registrar (Jud1.)

Contd. 31 -

O.A. 486/90

TYPED BY 857

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

A - B - C 10, M

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY: M(J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 10/6/1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No.

in

486/90

O.A. No.

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

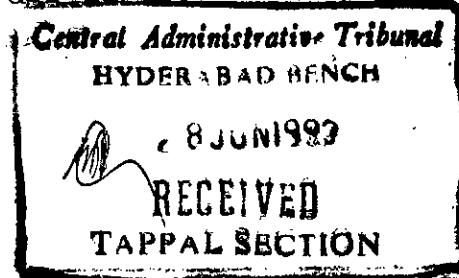
Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.



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